

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 48(ND)10
C. A. NO.

CORAM:


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2017**


NAME OF THE COMPANY: M/s. Sh. Vishnu Kr. Surekha V/s. M/s. V.L Estates Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

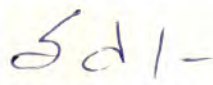
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ARUN KATHPALIA	SR.ADV] Respondents	
2	ANKIT SINGHAL	ADV		

Order

Learned counsel for the petitioner prays for an adjournment. The dates for final argument is being refixed for 26th July 2017 and the date 30th May 2017, already fixed is hereby recalled.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]